

Punjab & Sind Bank

3333. SHRIMATI GEETA MUKHERJEE:
SHRI V.V. RAGHAVAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry of Finance Banking Department in July, 1995 asked the Punjab and Sind Bank to furnish the panel of 5 office bearers for appointment as officer Director from the majority representative association of the officers of the bank;

(b) whether the Punjab and Sind Bank submitted the panel of 5 office bearers to the Ministry of Finance in Oct./Nov. 1995;

(c) whether Reserve Bank of India has also sent its recommendations to the Ministry of Finance regarding the above panel;

(d) whether no officer-nominee Director has been appointed on the Board of Punjab and Sind Bank since nationalisation; and

(e) if so, the reasons for discrimination for the officers of Punjab and Sind Bank and the action taken by the Government for the appointment of officer employee director on the Board of Punjab and Sind Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) Nomination of officer employee directors on the boards of nationalised banks are made in accordance with the criteria and procedure prescribed in the relevant statutes and Government's guidelines in this regard. The guidelines were revised in July, 1995. The Punjab and Sind Bank submitted a panel of names of office bearers of the majority officers' association in the bank in accordance with these guidelines. Reserve Bank of India was consulted in the matter.

(d) No officer employee director has been nominated on the board of Punjab and Sind Bank since its nationalisation.

(e) In the light of certain representations received from some national level bank officers' associations, re-examination of the guidelines became necessary. The process of appointment of officer employee directors shall be initiated as soon as the guidelines are finalised.

[Translation]

MMTC Projects in M.P.

3334. SHRI BUDHSEN PATEL: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal to launch some

projects in some States particularly in Madhya Pradesh by the Mineral and Metal Trading Corporation of India;

(b) if so, the details thereof; and

(c) the estimated cost of the above projects and the extent of employment avenues to be created?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c) MMTC is proposing to set up in joint venture a Steel Plant Project at Dubri in the State of Orissa for production of 1.1 million tonnes of Pig Iron/Steel Billets/Wire Rods per annum. The cost of the Project has been estimated at Rs. 1510 crores and will give direct employment to about 1750 people. MMTC is also planning under joint venture to set up a Coke Oven Plant to produce 8.8 lakh tonnes/annum of metallurgical coke and captive power plant of 55 MW capacity, at an estimated cost of Rs. 480 crores. The project will provide direct employment opportunity to about 350 people.

MMTC initiated an exploratory proposal for setting up of a textile mill in Madhya Pradesh, for manufacturing of knitted fabric and garments etc. with an estimated cost of Rs. 290 crores approx. A techno-economic feasibility report was prepared which has not yet been cleared by the Financial Institutions.

12.00 hrs.

PAPERS LAID ON THE TABLE

Review of the Working and Annual Report of the Bharat Process and Mechanical Engineers Ltd. Calcutta for the year 1995-96 etc.

[English]

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1995-96.

(ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT. 1575/97]

(b) (i) Statement regarding Review by the Government of the working of the National Bicycle

Corporation of India Limited, Mumbai, for the year 1995-96.

- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. Lt-1576/97]

- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited New Delhi, for the year 1995-96.

- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1577/97]

- (d) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Island Integrated Development Corporation Limited Port Blair, for the year 1995-96.

- (ii) Annual Report of the Andaman and Nicobar Island Integrated Development Corporation Limited Port Blair, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1578/97]

- (e) (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1995-96.

- (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1579/97]

- (f) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1995-96.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Six statements (Hindi and English versions) showing

reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1580/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1581/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1995-96.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-1582/97]

- (7) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1995-96, under section 126 of the Trade and Merchandise Marks Act, 1958.

[Placed in Library. See No. LT-1583/97]

- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Cement Corporation of India Limited for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-1584/97]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1995-96, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1995-96.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-1585/97]

**SEBI (Foreign Institutional Investors)
Amendment Regulations, 1997**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) Under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The SEBI (Foreign Institutional Investors) Amendment Regulations, 1997 published in Notification No. S.O. 105(E) in Gazette of India dated the 12th February, 1997.
- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 published in Notification No. S.O.124(E) in Gazette of India dated the 20th February, 1997.

[Placed in Library. See No. LT-1586/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 530 (E) published in Gazette of India dated the 20th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (ii) G.S.R. 565 (E) published in Gazette of India dated the 11th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 51/96-Cus., dated the 23rd July, 1996.
- (iii) G.S.R. 1 (E) published in Gazette of India dated the 1st January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 171/94-Cus., dated the 30th September, 1996.
- (iv) G.S.R. 8(E) published in Gazette of India dated the 8th January, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (v) G.S.R. 16(E) published in Gazette of India dated the 17th January, 1997 together with an explanatory memorandum seeking to exempt printed Indian Bank notes imported by the Reserve Bank of India from the import duty.
- (vi) The Adhoc Exemption Order No. 194 dated the 29th November, 1996 together with an explanatory memorandum regarding exemption to goods when imported into India viz. Chemicals, films and tubings etc. as mentioned in the notification from the whole of the basic, additional and special duties of customs leviable thereon.

tory memorandum regarding exemption to goods when imported into India viz. Chemicals, films and tubings etc. as mentioned in the notification from the whole of the basic, additional and special duties of customs leviable thereon.

[Placed in Library. See No. LT-1587/97]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

- (i) A copy of the Income-tax (Ninth Amendment) Rules, 1996 published in Notification No. S.O. 880(E) in Gazette of India dated the 18th December, 1996.
- (ii) The Income-tax (First) Amendment Rules, 1997 published in Notification No. S.O. 35 (E) in Gazette of India dated the 10th January, 1997.

[Placed in Library. See No. LT-1588/97]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 570(E) published in Gazette of India dated the 16th December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.
- (ii) G.S.R. 85 (E) published in Gazette of India dated the 20th February, 1997 together with an explanatory memorandum seeking to exempt duties of excise leviable in excess of 15 percent *ad-valorem* on such paper and paperboard containing at least 50 percent unconventional raw materials during the period commencing on the 16th March, 1995 and ending with the 19th March, 1995.

[Placed in Library. See No. LT-1589/97]

- (5) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996. together with Auditor's Report thereon:-

- (i) Howrah Gramin Bank, Howrah.

[Placed in Library. See No. LT-1590/97]

- (ii) Godavari Grameena Bank, Rajahmundry.

[Placed in Library. See No. LT-1591/97]

- (iii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.

[Placed in Library. See No. LT-1592/97]

- (iv) Ka Bank Nongkyondong Ri Khasi Jaintia, Shillong.

[Placed in Library. See No. LT-1593/97]